

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.109/2005  
O.A. No.2031/2003

New Delhi this the 10<sup>th</sup> day of January, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

Latoori Singh  
S/o Shri Jeeva Ram  
R/o 4/2610-B, Gali No.9, Behari  
Colony, Shahdara, Delhi-32.

-Applicant

(None Present)

Versus

1. Union of India through Shri B.N. Mathur,  
Secretary, Ministry of Railways,  
Railway Board, Rail Bhawan, N. Delhi.

2. Shri R.R. Jaruhaar  
General Manager, N. Rly,  
H.Q. Office, Baroda House,  
New Delhi.

3. Shri P.K. Goyal,  
DRM N. Rly,  
New Delhi.

-Respondents

(By Advocate: Shri Satpal Singh)

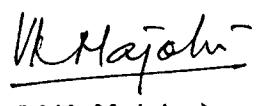
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Tribunal's orders have been set aside by the Hon'ble High Court vide its order dated 7.12.2005 in W.P. ( C ) No.5774-76/2005 & CM No.4318/2005. As such, this CP is dropped and notices to the respondents are discharged.

  
(Shanker Raju)

Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

cc.